

Continued Sheet

Date | Office Report

> CP-258/96 DA-912/95

21.02.1997

Present: Shri A.K. Bhardwaj for petitioner.

Shri R.L. Dhawan for respondents.

mother discharged by dictation order in the court today.

Properties

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COTC-II



CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

CP-258/95 in OA-912/95

New Delhi this the 21st day of February, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J) Hon'ble Sh. S.P. Biswas, Member(A)

Shri Chatter Singh, S/o Shri Tika Ram, R/o Quarter No.21-A, Railway Colony, Tuglakabad, Delhi.

Petitioner

(through Shri A.K. Bhardwaj, advocate)

versus

- Shri Vijay Kumar Aggarwal, General Manager, Northern Railway, Baroda House, New Delhi.
- 2. Shri I.P.S. Anand,
 Divl. Railway Manager,
 Delhi Division,
 DRM Office, Northern Railway,
 Paharganj, New Delhi.
- 3. Shri R.P. Kaushik, Carriage & Wagon Superintendent, Delhi Division, Northern Railway, Tuglakabad, New Delhi. ... Respondents (through Shri R.L. Dhawan, advocate)

ORDER(ORAL)
delivered by Hon'ble Dr. Jose P. Verghese, V.C.(J)

Heard the learned counsel for the parties. The parties agree that the substantial compliance of the orders of the Tribunal has been done. If any other issue is left out arising out the impugned order, the parties are at liberty to seek appropriate remedies in appropriate forum. With these observations, the contempt petition is disposed of Notice issued to the contempers are discharged.

(S.P. Biewas)

(Dr. Jose P. Verghese)

Member(A)

·Vice-Chairman(J)